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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK

**ORIGINAL APPLICATION NO.258 OF 2012**

Cuttack this the 16<sup>th</sup> day of April, 2012

CORAM:

HON'BLE SHRI C.R.MOHAPATRA, ADMINISTRATIVE MEMBER  
AND  
HON'BLE SHRI A.K.PATNAIK, JUDICIAL MEMBER

...  
I.M.Jha...Applicant  
-VERSUS-  
Union of India & Ors. ...Respondents

**ORDER**

Heard Shri P.K.Padhi, learned counsel for the applicant and Shri B.K.Mohapatra, learned Addl.Standing Counsel(on whom a copy of the O.A. has already been served) appearing on behalf of the Respondents on the question of admission.

In this O.A. applicant, at present working as Technical Officer 'D'(TOD) under the Respondent-Organization has challenged the legality of Annexure-9 dated 10.2.2011 wherein an amount of Rs.43,571/- as ~~an~~ outstanding towards unadjusted amount of Medical Advance is sought to be recovered.

It reveals from the record that aggrieved with Annexure-9, applicant had preferred a representation dated 10.2.2011(Annexure-11) to Respondent No.3 and having received no response, has moved this Tribunal in the present O.A. for quashing the impugned order of recovery at Annexure-9.

In consideration of the above, without expressing any opinion on the merit of the matter and as agreed to by the learned counsel for the parties, we direct Respondent No.3 to consider and dispose of the pending representation of the applicant as at Annexure-11

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and pass a reasoned and speaking order within a period of forty-five days from the date of receipt of this order under intimation to the applicant.

Until a decision as directed above is taken, no coercive action shall be taken pursuant to Annexure-9.

With the above observation and direction, this O.A. is disposed of at the stage of admission itself. No costs.

Send a copy of this order along with copy of the O.A. to Respondent No.3 for compliance and free copies of this order be made over to the learned counsel for the parties.

  
JUDICIAL MEMBER

  
ADMINISTRATIVE MEMBER